

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2457
ANSWERED ON:23.08.2013
OIL WELLS OF ONGC
Singh Shri Pashupati Nath

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the provisions made for monitoring of drilling works at oil wells in the country;
- (b) whether the Government has reviewed the drilling works at oil wells by the ONGC;
- (c) if so, the details and the outcome thereof; and
- (d) the action taken by the Government against the persons found guilty in this regard?

Answer

Minister of State in the Ministry of PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) to (c) Directorate General of Hydrocarbons (DGH) monitors all the drilling activities on regular basis and reviews the performance on half yearly basis in Nomination acreages, and through Managing Committee/Operating Committee (MC/OC) meetings in New Exploration Licensing Policy (NELP) acreages as per Production Sharing Contract (PSC) guidelines & Petroleum and Natural Gas (PNG) Rules, 1959.

In addition, safety regarding drilling operations, work-over operations of Oil and Natural Gas Corporation Ltd. (ONGC) are being monitored by Oil Industry Safety Directorate (OISD) in offshore on periodic basis. OISD accord 'consent to operate' to drilling rigs prior to their commencing operations. The compliance of safety audit recommendation/observations are monitored and deficiencies are brought to the notice of the Company's management for initiating actions to bridge the gaps. The compliance status of recommendations/observations of safety audit is also taken up in OISD Steering Committee meeting and Ministry of Petroleum and Natural Gas (MoP&NG) Safety Council Meeting.

(d) No action has been taken against anyone in this regard by the Government.